CALLING ATTENTION TO A MATTER
OF PUBIC IMPORTANCE—Contd.
IMMEDIATE NEED TO PAY REMUNERATIVE PRICES TO SUGARCANE
GROWERS FOR THEIR PRODUCE IN
VIEW OF FALL IN PRODUCTION OF
SUGAR

श्री ग्रश्विनो कमार: माननीय उप-सभाव्यक्ष महोदय, ग्रापने ग्राज 6 बजे मुझे ६स विषय पर बोलने का समय दिया इसके लिए मैं आभारी हुं, सौमाग्य मेरा इस समय केवल एक बात मैं श्रापके माध्यम से इस सदन में रखना चाहता हूं कि 20 नवम्बर की इसी सदन के प्रंदर एक भार्ट ड्यूरेशन डिबेट हुआ था "सिच्एमन "अरोइजिंग आउट श्राफ स्टीप राइज इन प्राइसेज इसेंशियल कमोडिटीज", जब यह भोक्ताम्रों का प्रकृत था तो उस डि**बे**ट के लिए सदन ने लगभग 4 घंटे समय दिया था और भ्राज संयोग गेसा हैं कि यह किसानों के मसले का प्रशन हैं, डेढ घंटे का समय प्रातः मिला है और अब गायद मेरे बाद कोई बोलने वाला है भी नहीं यह प्रश्नवाचक चिन्ह है । यह विचित्र संयोग इमारे सदन के ग्रौर हमारे देश की उस चीज परिनक्षित करता है, सरकार के कार्यक्रम को परिलक्षित करता है कि जब क्विसान का विषय भाता है तो उसके समन नहीं हैं, समन भ्रब्स है।

उत्तरभाष्ट्रवक्ष (श्री पवत कुमःर वःसन) : त्राप पूरा ने लीजिए ।

श्री ग्रश्विती कुमार: श्रीर जो सरकार की पढ़ित चल रही हैं (व्यवधान) श्राज जो स्पष्ट हुआ है उसके ग्रामे से अनुभव हो रहा है श्रीर जो नीतियां भी दिखती हैं, जहां तक किसान का प्रश्न है, किसान के पिछड़ेपन को दूर करने के लिए ग्राज सरकार की नीतियां कारमर नहीं हो रही हैं। ग्राज गन्ने के दाम का प्रश्न है जिस विषय पर चर्चा हो रही है सबको पता है, श्राम श्रांकड़े सब लोग जानते हैं पिछले 3 वर्षों में महंगाई लगभग 50 प्रतिशत कह गयी है, श्रन्य जो बाबाल है उनके दाम बहते गये, ग्रांकार इनको नहाती गयी है परंत जब

चीनी, शुगर केन का प्रश्न द्याया तो उसके लिए सरकार मौन रही । कुछ सरकार ने खेती के ऊपर ध्यान दिया 80-81 में गेहं का दाम 117 था, 84 – 85 में 152 हो गवा, धान का दाम 105 था, 137 हो गया और गन्ने का 13 से 14 हो गयाश्रर्थात् गन्ने के किसान के लिए कोई स्विधा प्रदान नहीं की गयी धौर जब यह नयीं सरकार बनी तो इस समन नये साल के ग्रंदर ग्रापने एक काम जरूर किया कि एग्रीकल्चरल कमीशत का नाम बदलकर कास्ट एण्ड प्राइस कमीशत रख दिया - 1 जगी कि शायद फास्ट जायेगी कि किसान की कितनी लागत श्राती हैं । परंतु **श्रा**ज ऐसा लगता कि उस श्रीर कोई भी सरकार का पक्ष नहीं उठाया गया है भीर बड़ी हापा करके 14 से 16 करने का एक दान दिया गया है, किसान को दान दिया गया है। देश की 70 प्रतिशत जनता को इस प्रकार से दान देना जो सबको खाना खिलाते हैं केवन किसान नहीं 🕏 ।

6 P.M.

मै ग्रापके माध्यम से सदन को यह भी स्मरण कराना चाहता हूं कि 70 प्रतिशत किसान देश का संव से बड़ा उपभोक्ता है । भगर इसके पास सम्पन्नता भायेगी तभी भापका कपड़ा विकेगा श्रीर बाकी चीजे बिकेंगी । परन्तु ऐसा लगता है कि उस भ्रोर महान दुर्लक्ष्य होता चला जा रहा है। इसी बीच गन्ने का दाम तो बढ़ाया ग्या, पर क्षाथ ही ताथ चीनी मिन व लों को भो स्विधाएं प्रदानं की गई। उनका दाम लेव का जो परसेंटेज था 65 से 55 परसेंट **बर दिया गया, 40 पैसे वहां दाम बढ़ा दिए** गएं खुले बाजार में बेचने का छट दा। कई माननीय सदस्यां ने भा कहा है, यखबारों में निकला है कि एक ग्रार्डर से दाम बढ़ाने से चीनी मिल गालिकों को लगभग 500 करोड रुत्ये की स्नामदनी हो सकेगी। को किस । दिया, यह सोचने की बात है पिछले तीन वर्षी है ग्रन्दर जो फार्म की इ पुटस हैं जो चीजें किसान के उपयोग श्राने वाली हैं जो आप है हाथ में हैं, पानी का दाम, बिजली ा ताम, फार्मच इनपृद्ध कष्टिलाइकर, शैक्टर, डीजल इंजन इन के दोम कि: वार बद द ? प्रगर उन के सबका

श्रि अश्विनी कुमार

ग्रनपात जोड़ा जाए तो शायद ऊंट के मुंह में जीरे के सपान ढाई रूपय आपने दिया है। श्रापके माध्यम में मंत्रें महोदय से मेरा निवेदन होगा कि वह एक ऐसी एक्सपर्ट कमेटी बनाएं जिसमें दिसान के प्रतिनिध में । म्राज जो देश के भन्दर किसानों के प्रतिनिध हैं, जिसको बात करते हैं जो स्वयं बेती करते हैं उन्होंने स्वयं मांग की है कि 33 रुपये क्विंटल इसका दाम होना चाहिए । मिल गालिक कहते हैं कि 18 उपए होना चाहिए। जो उसमें से पैसा फमाता है वह भी 18 रुपये से कम करने को तैयार नहीं ग्रीर जो मिल मालिक देने को तैयार है सरकार उससे भी काम देने को तैयार है। य**ह ब**ड़े वुभीग्य का विषय है। भाज एक घीर बड़ी विचित्र बात है, सरकार 👙 ग्रन्दर गन्ने ग्रीर चीनी का जो संबंध आता है, ये दोनों भ्रलग-भ्रलग विषय हो जाते हैं। गन्ने का चला जाता है एग्रीकल्चर के पाम ग्रौर चीनी का चला जाता है फुड के पास भीर दोनों का कोई ्समन्वयं बैठता नहीं है। य दोनों ग्रलग-भ्रलग हैं। ग्रगर ये दोनों विभाग एक जगह रहें तो शायद ज्यादा अच्छा काम हो सकता है। इनपुट्स ग्रीर ग्राउटप्टस के ग्रन्दर कुछ सुविवा हो सकती है। मैं आपके माध्यम से सरकार से यह निवेदन करना चाहंगा कि जो उन्होंने दाम बढ़ाया है बहुत भ्रच्छा किया है, परन्तु इसको 33 रुपये किया जाए । इस पर एक बार फिर विचार करने की ग्रावश्यकता है तब जाकर किसानों को कुछ मुविधा होगी। जो भी देश के अन्दर किसान ने थोड़ा परिश्रम किया है, श्रापने गेहूं झौर च वल का दाम थोड़ा सा ज्यादा दिया है तो ः यह देश का सब से बड़ा सौभाग्य हुन्ना है कि जो हम दुनिया से अनाज मंगाते थे म्राज हम सरप्लस हो गए हैं। जो दाम आप दनिया को दे रहे हैं बाहर दे रहे हैं वह शायद ग्राप ग्रपने किसान को देंगे तो उस गन्ने मे इतनी चीनी बन सकेगी कि भारत दुनिया को चीनी क्लिन में समर्थ हो सकेगा । ग्राज भी हमारे देश में प्रति हेक्टेयर उत्पादन दुनिया के म्काबले में कम है। खासकर उत्तर प्रदेश ग्रौर बिहार में जो कि चीनी के मन · स्वान रहे हैं । वहां प्रति हेक्टेयर उपज

जो है वह करीब 30 टन के करीब भाती हैं भीर यहां यील्ड पर हेक्टेयर 57 टन होगी, परन्तु भ्रपने ही प्रदेशों में अपने ही देश में, महाराद्र में आर अहां नई किस्म की सारी सुविधाएं प्रदान की गई है वहां यही यीलड 80 टन तक जाती है। मेरा यह निवेदन है नि सरकार को जो गन्ने कामूल क्षेत्र है उत्तर प्रदेश भौर बिहार इसके लिए विशेष सुविधाएं प्रदान करके जैसे खेती के लिए पानी की सुविधा है भीर बिजली की सुविधा है और किसानों की जो ग्रावश्यकताएं हैं उनकी पूर्ति वह करेगी तो शायः दनिया में आज जिलना उत्पादन होता है उससे बहुत ज्यादा उत्पादन हमारे यहां किसान कर सकते हैं और बहुत ज्यादा चीनी बन सकती है। म्राज हम विदेशों के बाजार से खरीदने का प्रयास कर रहे हैं। शायद श्राज हमारेपास अन्तका भंडार है, शायद हम इस फुड फार वर्कका योजना लागु कर रहे हैं। तो हम फूड फार वर्क को तरह को योजनालागुकर रहे हैं। कल हमारे पास चीनी होगे ते दुनियां के बाजारों में चीनी देकर के हम चीनी महत्ता प्रदान कर सकते हैं। श्राज जब हमारी नीति है, चीनी के सम्बन्ध में लाइसेन्सिंग-पालिसी भी त्रा जाती है। चीनी मिलें जो है उत्तर प्रदेश, बिहार की, यह अधिकांश 1930-35-40 के बोच की बनी हुई मिले हैं। जो उसके बनाने वाले उद्योगपति थे, उन्होंने सबसे पहले चीनी की मिलें बनाई. उसस लाभ करोडों, ग्रदबों रुपए कमाया ग्रीर उद्योगों में लगाया और से सारा पैसा चूस करके इनके जंबा करके रख दिया श्रीर जब यह मिलं नहीं चलतीं तो सरकार इन मिल को लें लेती है। यह कोई ठीका इलाज नहीं है। इनमें पुंजी लगाने की श्रावश्यकता है, इसमें आधनिकोकरण करने की ब्रावश्यकता है। प्रदेशों के म्रन्दर म्राज जो मिलें हैं, विशेषकर प्रदेश भीर बिहार के ग्रंदर **ग्रधिकां**श सरकार के पास हैं क् छ कोआपरेटिव सेक्टर में है ग्रौर কু 😈 प्राइवेट सेक्टर में इसके श्रंदर पूंजी लगाकर किस **प्रकार मिनों** में उत्पादन ग्राप बढ़ा सकते हैं।
गीर लाइसेंस के लिये जो वर्षों से
एलीकेशन्स पड़ी हुई हैं, उसके ग्रंदर
मुविधा प्रदान कर सकते हैं, देखने की
ग्रावश्यकता है। ग्राज नयी—नयी सारी
बीनी मिलें बनान की बात ग्राता है।
जो वर्तमान में सुगर—फेक्टरी हैं उनकी
कैपेसिटी बढ़ाने की बात करके, उसके
ग्रंदर जो साढ़े नीन हजार इन की
सीमा लगा रखी है, उस सीमा को
बढ़ा दें तो शायद इसी एस्टेब्लिशमेंट
के ग्रंदर, इसी इन्मास्ट्रक्चर के ग्रंदर
ज्यादा उत्पादन की सुविधा प्राप्त हो
सकती है।

ग्राज दुनियां के बाजार में जो चीनी के दाम हैं वह बराबर घट रहे हैं ग्रौर हमारे यहां चीनी के दाम बढ़ते चले जा रहे हैं। सन् 1983 के ग्रंदर लन्दन में चीनी का दाम 231 रुपए था, बम्बई में 351/— रुपए ग्रौर प्राज लन्दन में चीनी का दाम 187/—रुपए हैं, जबकि हमारे यहां 506/— रुपए हैं। ग्राज विदेशों में हमारा चीना के दाम बढ़ रहे हैं ग्रौर हम विदेशों से सस्ती चीनी लाकर बेच रहे हैं, जो कि किसानों के साथ श्रन्थाय है। इसके लिये सरकार को विचार करने की ग्रावश्यकता है।

बिहार के अन्दर चीनी मिलों की स्थिति प्रत्यन्त खराब हैं। वहां गन्ना उत्पादक परेशान है, मजदूर परेशान है। सोलह मिलें पहले सरकार के पास थीं. पांच मिलें भीर भाज उन्होंने ले ली हैं। परन्तु उससे भी निस्तार नहीं है। मैं श्रापक माध्यम से सरकार से यह निवेदन करना चाहुंगा कि यदि गर्ने का उत्पादन बढ़ाना है, चीनी का उत्पादन बढ़ाना है तो यह जो पुरानी जंक मिले हैं, इनका नवीनीकरण करें, मोडनहिजेशन करें, श्रधिक धन लगाकार **ग्राधनिकीकरण क**रें, तव चीनी की उत्पादकता बढेगी। श्राज जो रिकवरी ब्रारही है, दक्षिण की 80 मिलें 9.6 की रिकवरी दे रही हैं और यहां 1.0 की रिकवरी दे रही हैं। अगर यही हेड़ पाइंट बढ़ जायं. तो कितने चेनी का उत्पादन बढ़ जायगा 150 मिलों के अन्दर । इसकी आप सीच सकते हैं।

इसके बाद कुछ ग्रौर च जो श्रीर मैं श्रापका ह्यान खींचना चाहता हं और अपसे निवेदन करूंगा वि यह जो प्राइस एंड कास्ट रूमीशन श्राया है. इसके मध्यम से एक बार फिर से स्टडी कराएं और पूरे जो शकड़े हैं, किस प्रकार से कास्ट कलेक्ट की है, एक बार सदन के सामने झाने दें, जनता के सामने भ्राने दें कि किस प्रकार से कास्ट आपने की है। Why is it a closely guarded secret ? किस इंग स आप सीकेट रखे हुए हैं कि दाम दे रहे है । श्राप जब उत्पादन के, इंडस्टी उत्पादन के दाम तथ टेबल पर बैठकर बात होती है, लेबर यह है, इनपुट यह है, पावर यह है, उसके बाद प्राफिट इतना है, दाम इतना है। यह प्राप किसानों को साथ लेकर, उनके प्रतिनिधियों को साथ लेकर भी कर सकते है। श्रगर श्राप ऐसा करेंगे तो तभी किसान को विश्वास होगा कि स्राप जो कर रहे हैं. श्रापने जो किया है, वह उचित है। मैं पुनः यही आग्रह करूंगा कि जो देश का सबसे बडा उपभोक्ता है, 70 प्रतिशत जनता जहां रहती है, जो किसान से जुड़ा हमा है, जब तक उसकी समृद्धि नहीं होगी, श्राप सारे देश की समृद्धि ले श्राये, देश की समृद्धि अधूरी ही रहेगी क्योंकि यह देश की सबसे बड़ा उपभोक्ता बनेगा. तभी देश की प्रगति हो सकती है। ग्रगर श्राप देश की प्रगति चाहते हैं, देश की 21वीं शताब्दी में ले जाना चाहते है तो इन 70 प्रतिशत किसानों को, और गन्ना किसान. जो एक महत्वपूर्ण है, इसकी ग्रोर ह्यान देना प्रावश्यक है। श्राज गन्ने का प्रश्न है। मेरे मिलों ने ग्रीर प्रश्न भी उठाए। जूट का प्रश्न है, जूट के दाम इतने घट गये है, किसान परेशान है: उत्तर प्रदेश, बिहार ग्रीर बंगाल के जट के किसानों में ताहिमाम् लाहिमाम् हो रहा है। जो जूट पिछले साल एक हजार रुपये बिका, इसे बार 250/- रुपये में भी खरीवदार नहीं है। जुट कारपोरेशन खरी दमें के लिये आगे महीं आ रहा है :

[श्री ग्रश्विनी कुमार]

मैं केवल यह उदाहरण देना चाहता हूं कि किस प्रकार से सरकार किसानों की अपेक्षा कर रही है, जिनकी उपेक्षा करने से देश आगे नहीं बढ़ स.ता । मैं पुनः उपाध्यक्ष महोदय, अपके माद्रपम से सरकार से निवेदन करना चाहूंगा कि किसानों को उचित मूल्य दे तकि देश की प्रगति हो तके। इन्हीं शब्दों से साथ मैं अपनी नास समान्य करता है।

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Mr. Vice-Chuirman, Sir, I am first of all happy that this year the Honourable Minister and the Agricultural Cost and Prices Commission has increased the rate of sugarcane by Rs. 2.50 at least. If we see the price of sugarcane, for the last four or five years there has been no increase at all. I feel that the Ministry is very seriously thinking to give some boost to the development of this sugarcane industry.

Sir, I will not go critically into what other hon. Members have said, But. at the same time. I must see, what is the requirement of our country in the case of sugarcane? What is the requirement of sugar at the end of the Seventh Five Year Plan? What would be the requirement of sugar for our country at the end of 2000 A. D.? The internal consumption of sugar today is 80.64 lakh tonnes. The internal demand for sugar for the terminal year of the Seventh Five Year Plan. it will be 96 lakh tonnes. The maximum sugar produced in 1981-82 was 84.36 lakh tonnes. The consumption of sugar by our country will be 16 lakh tonnes more than what we produce. This is the condition of sugar production prevailing in our country. Now the requirement of sugar at the end of the Seventh Five Year Plan is 96 lakh connes The internal production of the country today is 70 lakh tonnes. I do not know how far the production will be stepped up because this year our Ministry is forecasting that the production of sugarcane may go up. But I am just opposite of this view. You all know that Maharashtri is the main sugar producing State in the country. · Last year there were no rains and the area under sugarcane cultivation has

been reduced considerably. If we expect some more sugar from Maharashtra. it will not be able to contribute though previously it had got the highest recovery and highest tonnage yield. We have expected more yield this year, I feel, it will not come out. If we think that at the end of five years, it may go up by giving several incentives upto 80 lakh 10nnes, even then there will be a deficit of 16 lakh tonnes of sugar. That means, we are going to spend every year more than Rs. 500 crores for the import of sugar. It can be very easily produced by our farmers every year. We can even export the sugar.

Sir, in 1980-81 when there was a shortage of sugar and jaggery, the prices of these commodities went up very high. Then all the farmers had taken up cultivation of sugarcane and they could establish the maximum record sugar production which has gone to 84 lakh tonnes. Now, the same thing has ocurred this So, I feel by 2000A.D. OUF will be 120 lakh requirement tonnes. Then, the internal consumption of the country will be 120 lakh tonnes.

Today, we are having about 320 sugar mills in our country. Out of that 50 per cent sugar mills are in the cooperative sector, that is 167, and the remaining are in the private sector.

Some hou. Members from my side and the other side have said that if we increase the price of sugarcane, the private people will be benefited. If the Agricultural Cost and Prices Commission decides to give Rs. 16.50, it is actually the cost of production of sugarcane that must be taken into consideration.

My hon, friend has brought this Calling Attention regarding the remunerative prices for sugarcane growers. But so far I have not heard any hon. Member talking about the remunarative private to thece growers. The remunerative price of the sugarcane are those prices which will depend upon the cost of production of sugarcane either on per hectare basis or per acre basis. Today, what is the cost of production of sugarcane in our country?

Sir, four of the Agricultural Universities have come together and they have calculated the cost of production sugarcane per acre and it comes to about Rs. 300 per acre.

When we take 40 tonnes average yield per acre, that is about 100 tonnes per hectare, in Maharashtra, even though the prices are not quite adequate. If we give the formers Rs. 26 or Rs. 27 per quintal, then alone, we are having the recovery of 10 to 11 per cent which is highest in the country. Then and then alone, we can feel that remunerative prices for agricultual poduce has been given by the Govenment of India because we have given the promises to the farmers in our manifesto that we are going to give them remunerative prices. Sir. it is not's question that some people are complaining that sugar is very costly in our country. I do not understand from where they collected the figures. Yesterday, in the Economic Times a detailed article has come about sugar. I will read as to what is the cost of sugar in different countries.

"In Japan, sugar is sold at the cost of Rs. 14 to 15 per k. g. in South Korea, it is sold at the cost of Rs. 10 per k.g.; in West Germany, it is sold at the cost of Rs. 8 per k.g.; in United Kingdom, it is sold at Rs. 7.50 per k.g.: in Malaysia, it is sold at Rs. 7 per k.g.; in Bangladesh, it is sold at Rs. 9 per k.g.; in France. It is sold at Rs.7.25 per k.g. and in U.S.A., so many people, who raise the bogey of USA, sugar is sold at the cost of Rs. 12 per k.g. and in India, the controlled sugar is sold at the cost of Rs. 4.92,"

So, these are the figures which have been given in the Economic Times, Sir,in the month of October-November in 1985, in Bombay, which is the costliest market of this country, sugar was sold in the open market at Rs. 6.36 to Rs. 6.72 per k.g. in the month of November, sugar was sold in Bombay market at the cost of Rs. 6.55 to 6.86 per k.g. That means, sugar is cheapest in our country. When we buy other things the general price index is 360 per cent which is based upon 370-371. And what was the price of sugar in 1970 and

1971 and what was the price of sugercane in 1970-717 It was just Rs. 130 to Rs. 140 and it has gone up today. The sugarcane factory can give the farmer Rs. 194 as price for their sugarcane. So, in Maharahstra, last year also, when the Government of India had declared sugarcane price as Rs. 14 per quintal, the Maharashtra Government had give Rs. 118 per tonne, i. e. is Rs. 13- per quintal. Now this time I am sure, the Maharashtra Government may give Rs. 23 or Rs. 24 per quintal. Another very important aspect about my State is there are some 49 proposals lying with the Central Government for sugar industry in the cooperative : sector: because I know that the cooperative sugar factories are given more prices. to the farmers than what the priveto sugar factory owners are giving and also because the Government of India have announced their policy that they are going to sanction one sugar factory for one district. Out of 30 districts, now 26 districts are having either the licence for the sugar factory or they are under reinstellation, but this policy is wrong. Our country is an agricultural country. There are different agro-climatic zones and yield of sugar in Maharashtra is as high as in any other countries of the world. It has been given by Mr. M. S. Marathe in the Economic Times that Maharashtra is sintated in the tropical belt between 25 degrees north and 22 degrees north latitude. This belt is famous for all over the world as the most suitable area for growing sugarcane and it encompasses areas such as Taiwan, Brazil, Cuba, Queensland, and and Australia but this favourable climatic factor is not the end of the success of Maharashtra. In fact, it was only the beginning and there were many formidable factors unfavourable for the cooperative enterprise and among them are as follow", and the factors have been given. The most tant factor is the recovery. In Maharashtra the average recovery last year was 11,13 per cent. which was the highest in the country.

SHRI KALP NATH RAI: U. P.?

SHRI VITHALRAO MADHAVRAO' JADHAV: Por U.P. it was 9.5 per cent

[Shri Vithalrao Madhavrao Jadhav] or something like that. So Maharashtra is the only suitable State to produce more sugarcane and more sugar. The area under sugarcane is not more than three lakh hectares in Maharashtra and with this small area. We produce 35 per cent of the total sugar that is available in the country.

Sir, the other important thing is that sugar is the largest industry in India next to the textiles, with an investment of Rs. 2,500 crores. There are about 167 sugar factories in the cooperative sector and they account for 55 per cent of the sugar production in the country, and Maharashtra is having 75 sugar factories.

The most important and relevent point is about Maharashtra's difficulties in regard to sugar. I will give only four points and then I will conclude my speech The most important thing is that the Government must change its licensing policy and the 49 projects which are lying with the Central Government for clearance should be cleared as early as possible. I can assure you in this house that if these 49 projects are cleared quickly, at the end of the Seventh Five Year Plan, Maharashtra alone can meet 50 per cent of the entire demand of the country and we will be self-reliant in sugar production. The other thing is about loans for new sugar factories. The Cantral financial institutions should, therefore, be in readiness to provide funds to new sugar factories at the time of their clearance by the Government of India, and a timelimit of four months should be adhered to for clearing loan proposals to new sugar factories by the Central financial institutions.

The second thing is about the levy-sugar price zone. In North India, in U.P. and Bihar, you have three different sugar zones. I have gone through the recovery percentage also. Bihar and U.P. are also having a recovery of more than 9 per cent. In Maharashtra, Marathwada and Vidarbha are having recovery of 9 to 10 per cent. Ahmadagar, Jalgaon, Khandesh and some parts of Pune are having a recovery of 10 to 11 per cent. And Sangli, Satara and Kolhapur are having a recovery of 11 to

12 or 13 per cent. That means, we are also having different sugar zones. The Government of Maharashtra is constantly demanding of the Government of India: please accept our three different sugar zones. But in spite of several efforts by the Government of Maharashtra and the efforts we have made in Parliament, the Government of India did not accept our demand. So I request the not Minister—he is very dynamic—to go through our proposals and declare that Maharashtra has three different sugar zones.

Another important thing is that the Sampath Committee has given some incentive to new sugar factories but there is a condition, that a new sugar factory must be installed within a period of 39 Sir. several months. But. times the financial institutions, the Government of India and the Government of Maharashtra, for 12 months or 18 months, could not release their share of the finances and so the sugar factory could not be completed within the time-limit of 39 months. Then the condition given by the Sampath Committee would apply. So I request the hon. Minister that this time-limit of 39 months must be extended up to 60 months. The reasons why the new sugar factory could not come up in time should be taken into consideration.

Another thing is about amendment of the Sugar Development Act, 1982 and NCDC assistance. Sir, the Government of India is taking some share from the Sugar Fund. But from whatever amount they are taking from the sugar factories, no amount is being spent on Maharashtra. We are contributing a lot of amount for the Sugar Fund to the Government of India, and our sugar factories also require some money for modernisation, for research and development and for many other things.

So, an equal share of the Sugar Fund which is given by Maharashtra must be given back to Maharashtra for the development of sugar factories. With these words I request the honourable Minister to place clear all the 49 licences of the

Maharashtra Government so that Mahatrashtra can do a fantastic job in producing sugar so that we can make India export-oriented in the world. (ends)

उपसमाध्यत (श्री पवन कुमार बंसक): श्री मलिक जी, श्राप दो मिनट में खत्म कोजिये।

श्रो सत्यपाल मलिक (उत्तर प्रदेश): श्रीमन में बहुत वक्त नहीं जूंगा, मैं सिर्फ इतना ही निवेदन करना चाहता हूं कि हम जिस मुद्दे पर बहस कर रहे हैं उसमें चीनी और गन्ने के बारे में नये सिरे से एक कम्प्रेहेंसिव पत्लिसी सरकार को तम करनी चाहिये। इसमें सिर्फ यही मंत्रालय इंबोल्व नहीं है। कई चीजे इसमें इंबोल्य है। मैं इस संबंध में निवेदन यह करना चाहता हं कि इस बात को बहुत गम्भीरता से लिया जाना च हिये। इपारे देश में गन्ने का क्षेत्रफल घट रहा है ग्रौर देश में गन्ने की प्रति हैक्टियर ईल्ड भी घट रही है श्रीर गन्ने का किसान भी बहुत परेशान है। माननोय मंत्री जो में बहत अच्छा किया. गन्ने के दाम बढाये है। लेकिन देखना यह है कि क्या ये दाम वाजिब है? राप यह हैं कि ये दाम उचित महीं है. वहर कम है। मैं माननीय मंत्री जी से यह जानना चाहता हूं कि पिछले पांच माल में नेहं का, धान का ग्रोर श्रन्य चीजों के जो दाम नियत किये गये है, क्या उनके मृता-बिक गन्ने के दाम भी बढ़े है ? मैं इस बात से जहमत नहीं हूं कि सदन में इस बात पर बहुत चले कि कियानों को रि-म्युनरेटिन प्राइत (मलना चाहिये समझता हूं कि किसान की यह मांग नहीं हैं। कितानों की मांग बढ़ी है। किसानों को फसल का रिम्युनरेटिव प्राइस नहीं बल्पि समता मूल्य मिलना चाहिये। जो चीजें यह इस्तेमाल करता है उनके दाम पिछले 10 साल में, 12 साल में या 15 माल में जितने बढ़े या घटे है उसी हिसाब में किसानों की फसल के दाम भी घटने या बढ़ने चाहिये। दनिया ग्रगर अप देंखे तो अपको पता चलेगा कि वर्ल्ड बैंक की रिपोर्ट के भ्रनुसार पेक को छाड़कर हिन्दुस्तान नम्बर दो पर है जहां पर टर्म आफ ट्रंड किसानों के सबसे ज्यादा विकाफ हैं। हमारे यहां एक किलो गेहुं या एक किलो घान या एक विवटल गन्ने के मुकाबर्षे जो चीजे किसान इस्ते-माल करता है वह दुनिया में च्यादा असंतुलित है। मैं आपको एक: उदाहरण देना चाइता हं जिससे ग्राप स्थिति का ग्रन्दाजा कर सकते है। भतीजी ने साहनाज हसैन का काजल मंगाया । कहा जाता है कि वह जड़ी बृटियौँ का बना होता है। वह छोटी बंदनी हैं, कालेज में पढती है। 250 में काजल की एक डिबिया श्राती है। इसका मतलब यह हुआ कि एक बुग्गी गन्ने में कायल की चार पांच डिबिया ग्रा सकती है। एक बुगी गन्ने में बाटा का एक जुता श्राता है। चार धग्गी गन्ने में टेरीकोटे को एक कमीज बनती है श्रीर चार बिगयों में एक सूट इन सकता है ग्रीर एक बुग्गी में लखनऊ के राम भरोसे हलकाई की एक किलो मिटाई ब्राती है। इससे श्राप अन्दाजा लगा सकते हैं कि हमारे यहां कीमतों में कहां पैरिटी है। इसलिये मैं सरकार मे यह कहना चाहता हूं कि जिस तरह से शिक्षा के मामले में देश में खुली बहुस चल रही है उसी तरह से गन्ने के मामले में भी बहस चलनी चाहिये। चूंकि हमारे देश के अर्थशास्त्री ज्यादती कर रहे हैं, इसलिये इस मामले पर गम्भीरता से विचार करने की ग्रावण्यकता है। अखबारों में हम पढते हैं कि अगर किसान की पासल के दाम बढाये जायेंगे तो महंगाई बढ जायेगी। मैं इससे सहमत नहीं हूं। में चाहता हूं कि इस पर देश में बहस होनी चाहिये। प्रगर किसानों के फसल के दाम बढ़ाये जायेंगे तो ज्यादा मजदूरो को रोजगार मिलेगा। कस्बों में खरीद फरोख्त बढेगी हमारे देश में एक छोटा सा सेक्शन हैं, शहरों में थोड़े से पढ़े लिखे लोगों का तबका हैं जो इन बातों से तसल्ली कर लेता हैं। किसान को फ अल के दः म तो नहीं बढ़ाये जाते लेकिन उसकी दूसरी खाने पीने की चीजों के दाम बढ़ा दिये जते हैं। श्रापको यह जानकर हैरत होगी कि कुल गन्ने वर 40 सँकड़ा चौनों बनती है ग्रीर खंडसारी घीर गुड़ बनता है। में घापका ध्यान एक नई समस्या की तरफ दिलाना चाहता हं कि मिलें जब गन्ने नही पिरासी है तो किसान को उस जमीन पर

श्चि[ः] सन्यपाल मरिको बोना होता है। उस बक्त किसान को कोई खरीदार नहीं मिलता है। जो केशर वाले होते हैं वे बहुत शरारती लोग होते हैं। वे 22 रुक्ता गन्ना 10 रुव्में लेने के लिये किसान को मजबर कर देते हैं। खंडसारी और गुड़ बनाने पर आपने पाबन्दी लगा रखी हैं। मैं चाहता हं कि भ्रापको इस पाबन्दी को तोडना चाहिये। भापको कहना चाहिये कि किसान भ्रपने गन्ने को कम दाम पर न बेचे बहिक उसको गुडु और खंडसारी वनाने की इजाजन होनी चाहिये। श्रभी सिर्फ गुड़ की इजाजत है। इससे छोटे उद्योग पनपेंगे भीर ख्द उद्योग की तरफ चलेगा। इसलिये मंत्री महोदय से मैं माननीय बाहंगा कि उत्तर प्रदेश में बहत ज्यादती हो गई है किसान के साथ, यह कई साल पहले जनता सरकार के समय से हो गमा था कि किसान गन्ना खरीदकर खंडसारी नहीं बना सकता है। धगर भ्राप किसाब को खंडसारी बनाने की छट देंगे तो उसको मजब्री में डिस्ट्रेस सैल में गन्ने को नहीं देना पडेगा, यह भ्रापको देखना है। इन दो तीन बातों के साथ में ग्रपनी बात को खत्म करते हए माननीय मंत्री जी से यह वहना चाहता हूं कि फसल के दाम, जो किसान मन्नो पैदा करता है उसको धान भीर गेहं के मुकाबले कम दाम मिले है, पिछले पांच सालों में ऐसी मेरी जानकारी है। धान, गेहं और गन्ना इसको पैदा करने वाला किसान है लेकिन उसके दाम की जो नीति हैं वह समता मृल्य के ग्राधार पर नहीं है। भाखिर में यह कहना चाहता हूं कि यहां सदन में बोलते वक्त गलत जानकारी दे दी जाती है। मंत्री महोदय को कि, जो चीजों का दाम तय करता है श्रापका एग्रीकल्चर प्राइस कमीशन, वह रिस्क फैक्टर ध्यान में रखता है। मैं माननीय मंत्री जी से जानना चाहता हूं कि ग्रगर कहीं रिस्क फैक्टर काउंट हुआ है तो बतायें? माज उत्तर प्रदेश के 22 जिलों में 50 सैकडा मने की फसल पाइलेरिया से नष्ट हो गई है, क्या वहां रिस्क फैक्टर काउंट किया *बया* ? दाम देते वक्त उसको करने का क्या-क्या भ्रापका मान दंड है ? 🕶 शब्दों के साथ में आपको धन्यवाद देता हूं।

उपसमाध्यक्ष (श्री पवन कृमार बांसल) : श्री मुख्तियार सिंहु । सिर्फ 2 मिनट ।

श्री राम चन्द्र विकल (उत्तर प्रदेश) : हमने भी इस पर श्रपना नाम दिया है। सुबह से बैठे हैं।

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): I cannot help that, but you will speak later.

श्री राम चन्द्र विकलः इतने महत्वपूर्ण विषय पर हुमे बोलने का अवसर नहीं दे रहे हैं।

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL:) I feel you are saying this wrongly presuming that you will not be called afterwards. Please sit down.

श्री राम चन्द्र विकल : मुझे सबसे बाह में रखते हैं। किसानों का सवाल है श्रीर यहां कोई भी सुनने वाला नहीं।

उपसभाष्यक्ष (भी पवन कुमार बांसल) : बैटिए प्लीज ।

you will speak after Mr .Malik.

श्री मुख्तियार सिंह मिलक (हरियाणा): विकल साहब नाराज क्यों होते हैं। मेरा नाम पहले था।

वाइस चेयरमैन साहब, मैं तो लम्बी चौड़ी बहस के म्रन्दर नहीं पड़ना चाहता। यह श्राज का जो कालिंग श्रटेन्शन मीशन है यह सिर्फ गन्ने की रेमनरेटिव प्राइस के बारें में है। लेकिन सदन के ग्रंदर माननीय सदस्य उसके अपर बहुस करने लगे कि महाराष्ट्र इतना प्रोडयुस करता है, श्गर का इतना प्रोडक्शन होगा । मेरा इन चीजों से कोई ताल्लुक नहीं है। मैं मोटा हिसाब जानता है। मैं इन बातों में नहीं जाता कि सुगर श्रमेरिका में क्या भाव बिकती भ्रीर फलां मुल्क में क्या भाव बिकती है भ्रोर हिन्द्स्तान में सुगर जो है सस्ती है। इसमें सूगर का क्या ताल्लुक है। क्या आपने पर कैपिटा इनकम हैं। दूसरे मुल्कों की क्या है और हिन्दुस्तान की नया है। में इन चीजों के अंदर नहीं

जाना चाहता। स्राज जो बहस है वह सारी की सारी गन्ने के प्राइस के बारे में है। मैं माननीय मंत्री जी का ध्यान πक बात की तरफ दिलाना चाहता 1981-82 के ग्रंदर जो सपोर्ट प्राइस थी वह 13 मपये थी और किसान की गन्ने के भाव क्या दिये जाते थे, 26 रुपया। प्रोडक्शन क्या हुम्रा, 84 लख टन। 1981-82 के प्रन्दर 84 लाख सगर हिन्दस्तान के अंदर पैदा हुई जब कि 13 रुपये सपोर्ट प्राइम थी और 26 रुपया किसान को उत्तका भाव दिया गया। 1981 से लेकर 85 तह, पांच साल तक सपोर्ट प्राइस 13 में 14 हुई एक टपया बहा दी। पांच साल के मंदर एक रूपया बढाया और **अब सरकार ने एक्टम** डाई रुपये बहा दिया और साढे मोलह रूपया कर दिया श्रौर माननीय सदस्य जो हैं वे सर्कार को बधाई टे रहे हैं कि सरकार ने एकदम ढ़ाई रुपये बढ़ा दिये और यह मरकार ने बहत ग्रच्छा भाग किया है। ज्यादा रेम केटिय प्राइस गन्ने का दिया गया है यह मैं मानने के लिये तैयार नहीं हूं यह जो माहे मोलह रुपया है इसमें ढ़ाई रुपया जो एकदम बढ़ाया है एक साल के ग्रंदर जब कि पांच साल में एक रुपया बढाया था, यह ढाई रूप्या. यह मारा का सारा सुगर की कास्ट श्राफ प्रोडक्शन में लगेगा ब्रौर जो शुगर मैग्नेट है यह इससे 300 करोड़ रुपया म्लाफा कमायेगा । इस हिन्द्म्तान के ग्रंदर जब 13 रुपया सपोटे प्राइज था तो किसान को 26 रुपया दिया गया और ग्राज जब साढे रुपये सपोर्ट प्राइस है तो 33 रुपये किसान को दिया जाना चाहिये तब जा कर हिन्द-स्तान के ग्रन्दर श्गर का मसला हो सकता है। मैं बहुत लम्बी चौड़ी बात नहीं कहना चाहता है। मैं तो माननीय मंत्री जी से यह कडना चाहता है कि किसान को म्राज एक स्टेट ने 24 रुपये दे दिया ग्रभी एक माननीय सदस्य कह रहे थे कि हमारी स्टेट 22 रूपये दे देगी, इसमे किसान का क्या होता है? **ग्राज का ध्यानाकर्षण प्रस्ताव जो है व**ह गन्ने के प्राइस के बारें में है शुगर की प्रोड-

क्शन के बारे में नहीं है। ग्रगर णृगर के ऊपर जाग्रे। तो 10 फीसदी एक दम उस के ऊपर मार्किट के लिये उनको दे दिना । 1981-82 में क्या था। श्नर का लेवी प्राइस 3 75 पैसे था, उसके बाद चार रुपये हुन्ना, इसके बाद 4.40 पैसे हुम्रा ग्रौर ग्रब 4.80 पैसे कर दिया है। यानी यह लेवी शुगर प्राइस है मार्किट के श्रन्दर फी सेल शुगर का क्या होगा यानी 65 लेवी में चला जायेगा श्रीर 35 परसेंट फी सेल में चला जायेगा तो यह बात मेरी समझ में नहीं श्राती है कि ग्राप हिन्दस्तान में गन्ना कैमे उगवाना चाहते है। प्रगर हिन्दुस्तान के ग्रन्दर गगर का मसला हल क्ष्मना चाहते है प्रोडक्शन बढ़ाना चाहते है तो किसान को उसका भाव जो है वह देना चाहिये। साढ़े चौदह रुपये जो इन्होंने किया है वह हुडविकिंग है, किसान के साथ धोखा है। लोग सरकार को बधाई दे रहे हैं। एकदम बड़े खुश है, सत्यपाल मलिक जी ने, यादव जी ने भी यह कहा कि ढाई रूपये बढाने पर सरकार को बधाई दी। यह तो किसान के साथ हडविकिंग है बड़ा भारो धोखा है। यह ढाई रुपये किसान को देने के लिये नहीं है यह सारा का सारा वह कास्ट श्राफ प्रोडक्शन ग्राफ शगर में लगा कर फिर शगर का प्राइस बढ़ाएगे और बाजार के ग्रन्दर इस भाव के ऊपर बेंचेगे ग्रौर इसका रिजल्टेट इफेक्ट उपभोगता पर होगा वह भी माननीय मंत्री जी में कहना चाहता हं कि साफ साफ बता दें कि इसका रिज-ल्टेट अग्रर जो है क्या होगा ? जो इन्होंने फी सेल श्गर कर दी है इधर इस का दाम 4.80 पैसे कर दिया है, इसका क्या होगा। इधर उपभोक्ता मरेगा ग्रौर किसान को इस तरह से कभी रेम-नरेटिव प्राइस नही मिल सकता है। इस-लिये किसान को सही मायने में लाभ पहुंचाने वाली हमारी सरकारी की नीति होनी चाहिये जो लोग दुसरा कलर दे कर किसानों की श्रामदनी को बताना चाहते है यह सारी धोखेबाजी है। मैं तो यह कहंगा, मंत्री जी से श्रर्ज करना चाहंगा कि जो बाते मैंने पृष्ठी है उसको साफ तरीके मे बाजे तौर से हमें समझाने की कोशिश करे कि 13 रुपये के उत्पर 26 रुपये,

श्री मख्तियार सिंह मलिको

साढ़े बौदष्ट के ऊपर 24 रुपये, 22 रुपये 20 रूपये, यह भेदभाव क्यों है? आपका बहुत बहुत धन्प्रवाद।

श्री राम चन्द्र विकात : उपसभाध्यक्ष महोदय, मझे बडे दख के साथ कहना पड रहा है कि जहां किसान के साथ धन्याय है वहां किमानों की बात कहने वालों के साथ भी न्याय नहीं होता है। सदस कर्सी से चलाया जाता है इसमें कोई दो राय नहीं है मगर सदन सदस्यों की भाव-नाम्रों से भी चलाया जाना है। मैं सबह नाजमा जी में बात कर रहा था, पालिया-मेंटरी अफोयर्स मिनिस्टर से भी बात कर रहा था, सभापति जी में मान्यता दिलवाने के लिये मैं तीन दिन तक दौडता रहा । मझे जो भ्रापने समय दिया क्या में समय की भीख के लिथे बार बार कुर्सी पर जाता रहंगा कि मझे समय दिया जाये। मेरा नाम उस में मीजद है, नाजमा जी भी कहती है, नाम को चलाने के लिये जरूरी है कि माननीय सदस्यों की भागनाओं की भी कड़ की जाये।

उपसमाध्यक्ष (श्री पत्रन कुमार बासक) पृक्षे बहुत श्रफ्सीम है जैसे ही श्रापका नाम मेरे पास पहुंचा तो मैंने लिखा माननीय सदस्यों को बारी-बारी में ही बुलाया जा सकता है एक समय में दो श्रादमी इकट्ठे नहीं बोल सकते। श्रापने यह कैंसे कह दिया कि श्रापको नहीं बुलाया जायेगा।

श्री रामचन्द्र विकल में कहना नाहता हं कि ऐसे महत्वपूर्ण विषयों पर ह्याना-कर्षण प्रस्ताव को जरूर नियम से चलना बाह्रिये लेकिन कुछ नियम में उपर उट कर भी बाते होती है कुछ होती है। नियम भी यगर ब्राड़े ब्राने हैं तो नियमों को बदल देना चाहिये। लेकिन सदस्यों की भावनाएं सही व्यक्त होनी चाहिये. यह डेमोकेसी की सत में बड़ी पंजी है। ग्रगर सदस्यों को भावनाएं ट्यक्त करने का मौका नहीं है तो डेमोक्रेमी जैमी चीज का मजाक हो जायेगा। मैं किपानों का दर्भाग्य गमझता हं कि इस किसाम के राष्ट्रीय सवाल को केवल किसान का सवाल जाता है। ममञा

यह सवाल राष्ट्रीय सवाल है ग्रीर जब तक किसान के सवाल को राष्ट्रीय स्तर का सवाल नहीं समझा तब तक इस देश का फार्थिक सामाजिक सुधार नहीं हो सकता है किसान इस देश की ग्राधिक रोढ़ है। उसको समझा नहीं गया है । श्राज यह किसान के गन्ने पर बहुस चल रही हैं, गन्ने के दो रूपये वढे हैं कोई दो राय नहीं हैं, पहले से बढ़ हैं लेकिन यह सच है कि जो लागत मल्य किसान को हर चीज का देना पड रहा है जैसे ग्रभी मिलिक साहब कह भी रहे थे स्पाही, कलम कागज तो इसमें दवा को भी जोड लेते. दवा के कैप्मल कितने गन्ते में प्रायेंगे। किसान की खरीद के हर चीज के दाम बराबर बढ़े हैं जरूरत में ज्यादा बढ़े हैं लेकिन विसान की हर फसल के दाम उसके मेहनताने या लागत के मुताबिक नहीं बढ़े हैं। एक उस्त है, इस पर सभी चितन करते हैं सभी लोग कहते हैं सरकार भी कहती. है, सदन भी कहता है विरोधी दल भी कहते हैं कि कियान की लागत के म्ताबिक मूल्य मिलना चाहिए लेकिन जो गन्ने का मुल्य तय हुआ है वह लागत के मुताबिक तथ हुन्ना है ? मैं सच्चाई से कहना चाहता हूँ कि लागत का मूल्य किसान को नहीं मिल रहा है जो भ्राज दिया जा रहा है । उद्योगमति की जो मिलें हैं उन हो कहीं बहुत बड़ा फायदा कर दिया गया है । ग्रंगर हम सिक मिलों को लेते चले जा रहे हैं तो कितनी मिलें ग्रीर रह जाती हैं, पूरे राष्ट्रीयक**रण** में क्या दिक्कत है, वे राष्ट्रीय इत हो जानी चाहिएं । इन राष्ट्रीयकरण से ग्रीर बहुत से काम चल रहे हैं, रेल राष्ट्रीयकरण से चलती है, राष्ट्रीयकरण नाम की चीज से इरना नहीं चाहिए, कर देना चाहिए मैं इतना ही कहना चाहता हं । किसान की लागत मताविक उसको गन्ने का दाम नहीं मिल रहा है ग्रौर गन्ने के दाम किसान को नहीं मिलने की वजह से ब्राज हमको विदेशों में चीनी मंगानी पडती है, हम श्रात्मनिर्भर नहीं रह गये हैं । जैक्षे मलिक साहब ने श्रांकडे बताये, परमेंटेज भी गिरा है, वैल्य भी गिरी है ग्रीर फी एकड

किया**न को पै**दाबार भी गिरी है, खाली भाव से **ही न**ही घटी हैं ।

पाइराला की बीमारी बतायी गयी लेकिन में कहता हं कि सारी देवी ग्राएदाएं किसान को प्रभावित करती हैं जैस ग्रांता है, सूखा है, बाढ है, सारी चीजें किसान को प्रभावित करती हैं। क्सिन की फसल के बीमे का सवाल बहत दिन से उठ रहा है नहीं पा रहा है। ये मारो चीजें है जिन पर गम्भीरता से चितन करना चाहिए मैं इतना ही कहना चाहला हं कि किरान को गन्ने का उचित मल्य नहीं मिला नो ित्सान केवल ब्रात्सनिर्भर चीनी मे ही नहीं ग्रौर चीजों में भी नही हो प।एग. । गन्ने का ग्रच्छा दाम मिले तो दूसरी फमलें भी ग्रन्छी उग सकती हैं, गेहं में खाद डाल सकता है दूसरी फसलों में खाद, बीज पानी सबका ठीक में इंतजाम कर मकता है । यह गन्ने का जो हिसाव है इससे एक साल भर किसान का खेत है। साल भर में फसन धिर जाता कटती नहीं है और फसलें तो 6 भहीने भें कट जातः हैं, कुछ 2~3 महीने मैं कट जाती हैं लेकिन इसमें एक साल भर के लिए किसान का खेत घर जाता है।

किसान जो सर्वदाता है, श्रन्नदाता है, बस्त्र दाता है, चीनी, गुड़ शक्करदाता है, मसालादाना है, घी दाता है, द्ध दाता है वह भिखारी बना हुआ है इस देश मे, हर बात के लिए, भाव की भीख मांगेगा, बिजली की भीख मांगेगा, रेट की भीख मांगेगा क्या क्या भीख मांगता है। यह किसान के साथ न्याय नहीं है। मैं समझता हं कि किसान के गन्ने की ग्रीर भ्रन्य संबकी कीमत उसको उचित दिलाई जाये, लागत के हिसाब में किसान की चीजों के भाव तय किये जायें और किसान की बातों पर चाहे मुल्य भायीग बन गया है लेकिन उसमें कितने लोग हैं जो किसानों की बात कहने बाले हैं वे संब ऐसे ग्रधकारी बना दिये जाते हैं जो किसानों के बारे में जानते नहीं हैं वित्र उल्टा जानते हैं, किसान को कै के घाटे में रखा जाये। ये चीजें बृतियादी हैं जिन पर उपसभाधाक्ष महोदय को बहुत चित्रन करना चाहिए। मृत्य प्रायोग में ग्रीर इसमें किसानों के तुमाइंदे को रखना चाहिए, किसानों के हमददों को रखना चाहिए, किसानों के हमददों को रखा जाये मुझे इसमें ग्रापत्ति नहीं है लेकिन जब तक किसान का सवाल राष्ट्रीय सवाल नहीं होगा तब तक किसान ग्रीर राष्ट्र की ग्राधिक दला नहीं सुधर सकती है, यही मुझे कहना है!

SHRI K. P. SINGH DEO: Mr. Vice-Chairman, Sir, first and foremost I would like to take this opportunity to thank the hon. Member of both sides of the House for their very incisive observations and remarks and the thought-provoking points which they have made. I would like to thank Shri Kalpnath Rai ji especially for having raised this very important discussion which the hon. Member. Shri Vikal, said is a national problem-I agree with him; it is a national problem--and for giving the House an opportunity not only to discuss but also to give us guidance which the Government can consider. And I can only reiterate that the highest consideration will be given to the views expressed by the hon. Members both in letter and spirit. Sir. a lot of strong words have been used. In fact I was a bit worried that just only ten days back. we had a Calling Attention here. The same very Members were waxing eloquent against the price rise, and the same very Members have been again saying that more remunerative prices should be given ...

SHRI PARVATHANENI UPENDRA: They are two different issues.

SHRI K. P. SINGH DEO: So, it is running with the hare and hunting with the hounds. I will have to stay clear of both of these. But anyway, the strong words, the strong terminology used by the hon. Members is a reflection of their deep and abiding interest in the cause of the farmer. I

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thank them for that, and I congratulate them for that, and I value their suggestions in the cause of the farmer.

Sir, I am really impressed that Shri Kalpnath Raiji, belonging to this part of the House could manage to inspire people from the CPM and from the Telugu Desam. The entire Opposition was with him. That is a very good augury for the country. At least, for the cause of the farmer, we are together. And he has been a catalyst in trying to get the views of the House to agree with him.

Sir in the initial answer to the Calling Attention. I had mentioned certain things and I would not like to repeat everything. There have been quite a few points which the hon. Members have made. But, broadly, there are four or five main points which are common. The first one is the remunerative prices to the farmer. The second is the reduction in the levy. The third point is that should not be so much of imports. Fourthly, there should be more sugar mills. And the fifth point is that we should be self-reliant, self-sufficient. and there should be research and development in this field so that productivity increases and the acreage also increases. And Shri Kalpnath Rai also mentioned about the CACP-the Commission on Agricultural Costs and Prices. As I said earlier, in order to safeguard the cane growers from exploitation by the sugar factories in a year of glut in sugarcane production, the Central Government has been fixing the statutory minimum price of sugarcane every year. Now Sir I would like to mention that most hon. Members have been saying that the Central Government has been paying them Rs. 13 or Rs. 14 and we have jumped to Rs. 16.50 per quintal. I would like to clarify that this is a statutory minimum price, which is a statutory requirement which the Central Government has fixed so that no miller or nobody can pay the farmer less than Rs. 16.50 per quintal in the proportionate higher-premium for higher

recovery this sugar year. It is not a question that the Central Government is going to pay the farmer. The Cendoes not pay the tral Government statutory farmer. After the nimum price is fixed, then the States into consideration take rious factors and they announce or advise the millers what is known as the State advised prices. And this is what was being referred to as Rs. 26 and Rs. 30 and Rs. 33 and Rs. 35 and so on and so forth. So, it is not as if the Central Government is paying. The Central Government is safeguarding the interest of the farmers by putting a statutory minimum price, specially when there is a year of glut. The point made by Shri Mukhtiar Singh Malik that it was Rs. 26 what was paid and therefore the production of sugar was 84 lakh tonnes in 1982-83. At that time if one looks at the figures. the minimum price was only statutory Rs. 13 and there was good agro-climatic condition and therefore sugarcane and sugar production had gone up. But that also in its wake started a chain reaction that there was so much of sugar that it had an adverse effect on the millers and their liquidity they could not pay the farmers in time and the arrears went up and there was diversion by farmers from sugar to gur and khandsari. So, this is a vicious circle and, therefore, the Government has to skilfully manage and keep a harmonious balance between the producer, the consumer and the cane growers, who are the real backbone of the country.

Now Sir, two main items of import as far as the food sector is concerned are edible oil and sugar. I need not go into the edible oil portion because this is primarily on sugarcane although coconut and all sorts of other matters and the entire gamut of planning and industry of welfare activities, has been brought into it, including democracy and democratic institutions. But I will not refer to all that.

Now, Sir. while fixing the cane prices, the Central Government here I repeat, while fixing the cane prices,

the Central Government does not pay, it fixes a statutory minimum price, the · minimum price which must be paid. It is not the maximum price. It is the minimum price, less than which no farmer can be paid by anybody. That is the statutory requirement. It consults the Commission on Agricultural Costs and Prices, the CACP, the sugarcane producing State Government, the associations of sugar manufacturers and sugarcane growers and I pays due regard to a number of points and factors. First is the cost of production of sugarcane. Second is the return to the grower from the alternathe general trend of tive crops and of agricultural commoditie... Third is the availability of sugar to the consumer at a fair price. Fourth is the price at which sugar produced from sugarcane is sold by producers of sugar and Fifth is the recovery of Therefore, it sugar from sugarcane. needs a lot of skilful management keeping a balance between the farmer the producer, i.e. the manufactuier and the consumer.

Calling Attention to a

Sir, I am at a discount because hon. Members have the right, it is their it is their Parliademocratic right. mentary right to express their views. quote from various magazines, quote from various papers not always substantiated, need not be substantiated, need not be asked to be placed on record or on the Table, but as a member of Government whatever I say in this House, I have to substantiate it and I have to quote from authoritative sources. Therefore, I would not like to try to score a debating point or try to join issues. But I would like to place before the House a factual position and a factual record. I know some of the statistics are revealing and some Members in the last debate did not want me to place the statistics although statistics do not lie-like photographs do not lie. Statistics based on expert bodies like the Bureau of In-Costs and Prices, like the CACP, there are other expert bodies also, they are manned by experts and their study is based on certain para-

So, if I do quote certain meters. figures which are authoritative, I hope I will have the indulgence House.

Importance

PROF. C. LAKSHMANNA (Andhra Pradesh): There is a saying: lieswhite lies, and statistics.

SHRI K. P. SINGH DEO: I shall remember it. I shall take it down in my diary.

This year, the Commission on Agricultural Costs and Prices has recommended a minimum price of Rs. 16.50 per quintal linked to a recovery of 8.5 per cent. Now. hon. Members wanted to know the cost of the sugarcane production, and asked as to why it was so secretly kept, why it is like a Defence secret or even more than that. We have got nothing to hide and I will give you the calculations how they have arrived at it and how it is having an effect on the consumer price index as well as wholesale price index, as well as the prices about which the entire House was agitated only about a week and a half back, including people from this side of the House. Of course, when there is a price rise, it hurts everyone, and therefore, rightly so they were agitated, and I would now come to that. Firstly is the cane cost depends on three cost. Cane main factors. One is the cane cost at the statutory minimum price, that is. Rs. 16.50 that we have fixed, calculated at peak average recovery, that 8.5 per cent: then purchase tax cess as applicable on the cane in that zone. Thirdly is the driage on cane as applicable to the zone.

Secondly is the conversion cost. Conversion cost is recommended by the Bureau of Industrial Costs and Prices for various zones, adjusted to the estimated recovery and duration in a particular year. This is an expert body. not bureaucrats, but experts, and the main constituents of conversion cost are salaries and wages and other benefits, consumable stokes, depairs, tenance, power and fuel, administrative expenses, depreciation etc.

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Third is the return on investments. interest on working capital required running of the factory. for day-to-day interest on long-term loans invested on the fixed assets in the factory, and also on equity invested in the business. Some hon. Members referred to baggase and molasses. Baggase is also a byproduct which in most factories is consumed as fuel. This is per quintar statutory minimum price and the retail price would be Rs. 4.80 in the market which is 40 paise increase over Rs. 4.40 which we are paying. It is worked out this way. Firshly, the cane cost with average recovery of sugar, including tax and cess works out toand this is according to peak average 217.94 per quintal. The recovery—Rs. conversion cost comes to Rs. 131.48 as calculated by the Bureau of Industrial Costs and Prices. The figure of return of 41.58 is again calculated by the Bureau of Industrial Costs and Prices and this gives the cost or the ex-factory levy price. If you add up all these three, it comes to Rs. 391. Then there is additional price for weak units which is Rs. 3; there is excisduty which is fixed by the Ministry of Finance-Rs. 38 per quintal; Development cess which is credited to the Sugar Development Fund-Rs. 14, and then transport and handling charges Rs. 33 which is again calculated by the Bureau of Industrial Costs and Prices. This comes to Rs. 479 a quintal- rounded off it comes to Rs. 480 which per Kg comes to Rs. 4.80 paise. This is a simple calculation and there is nothing to hide or conceal. Now there was a suggestion by Shri Kalp Nath Rai and others to make a payment of Rs. 30 per quintal. Obviously, he 7 P.M. meant the State advised price should be Rs. 30 per quintal, because the Central Government does not pay. It only recommends the statutory minimum price. If we are to go by Rs. 30 per quintal State advised cane price, then, as the the retail free sale price of sugar break even for the factory would between Rs. 8 and Rs. 9. Although my

friend, the young and dynamic MP, Shri

Satya Pat Malik-he has left-was saying that we should not be bothered about this bureaucratic approach to price risethere was heated argument in the Rajva Sabha on the 20th, on this subject-- this will hike the price to Rs. 8-9, at a time when we have to pay in the open market between Rs. 7 and Rs. 7.30 in Delhi. Of course, my Marxist friends here well as in the other House have uncanny knack of going to the most expensive shop and purchasing sugar at Rs. 8 and above, when the rest of Delhities are purchasing at Rs. 7 or Rs. 7.30. Anyway. Sir, as I said, this would be implication if the State advised price were to be Rs 30 per quintal. Mr. Kalp Nath, Rai says, it should be Rs. 30 per quintal. I read in the papers that the Marxist Party have in a resolution, demanded Rs. 35 per quintal. Somebody else says, it should be Rs. 50 per quintal. Sky is the limit of such suggestions. But the Government will have to take a balanced view of the entire thing keeping in mind the interests of all the three namely, the producer, the manufacturer and the consumer.

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Sir, I had mentioned that one of the reasons why there was high incidence of cane arrears, arrears of payment to cane growers, was the liquidity position of millers. Although there was 84 lakh tonnes of production in 1982, it came down to 59 lakh tonnes only two years back and it was 61 lakh tonnes last year. Therefore, certain steps have been taken by the Central Government as well as by the State Governments. They had been advised. As a result, the arrears have come down to Rs. 26 odd crores, which comes to about 2,1 per cent as against 4 per cent last year.

SHRI VITHALRAO MADHAVRAO JADHAV: What about the industrial licensing policy?

SHRI K. P. SINGH DEO: Steps have have been taken by the Government in regard to the arrears. As you know, Sir, the responsibility for ensuring expeditious paymbent of cane price lies primarily with the State Governments who have the necessary power as well as the

field organisations to ensure such payment. The Central Governmet, on their part, have not only been advising the Governments from time to to give special attention to cane price payment, but they have also been taking steps from time to time aimed at improving the liquidity position of the industry to enable it to make expeditious payment. The Ministry of Finance has been persuaded during the last two-three years to allow enhanced credit facilities to the sugar industry. During 1982-83, the industry was allowed bank credit at 125 per cent of their previous year's maximum utilisation. In 1983-84, this was further enhanced to 110 per cent of thier maximum utilisation during 1982-83. 1984-85 season, however, the limit was brought down to 80 per cent of the maximum utilisation in 1983-84 in view primarily of the falling trend of production. Besides the method of valuation of sugar stocks for credit purposes was modified to the benefit of the industry. Now levy stocks are valued at the tovy price fixed by the Government and free -sale sugar, including buffer stocks, if any, at the average price realised in the preceding three months or the current market price. Besides, the Reserve Bank of India allows sufficient discretion to the banks to interest rates on the basis of objective requirements of individual accounts and certain units get bank loans at 16 per cent though the range of interest for this industry is 16.5 to 18.00 per cent.

The Ministry of Finance had also constituted a Standing Committee for Coordination of Institutional Finance for the sugar industry. The financial problems of the industry get discussed at this forum from time to time.

Prices of free-sale sugar are also monitored through the mechanism of regulated monthly released so as to maintain adequate level of price in open market, thus ensuring liquidity of the industry. Rebate in excise duty for early and late crushing to compensate for drop in recovery is also granted when considered necessary. For 1985-86 season, excise duty rebate for early crushing in the months of October-November 1985, has been granted by the Department of Revenue. The rebate is

applicable to excess production in the two months over the average production in the corresponding periods of previous seasons. The amount of rebate, both on free-sale and levy sugar is Rs. 19,45 pcr quintal. Ways and means advances have also been given in the past by the Ministry of Finance to a few State Governments with a view to having the arrears cleared. A five-lakh tonne buffer stock had been created in October 1982, which was later raised to 10 Jakh tonnes in October 1983. On the buffer stock, the mills were entitled to one hundred per cent credit in addition to holding costs. For the current sugar season, the SMP of sugarcane has been fixed at Rs. 16,50 per quintal linked to 8.5 per cent recovery which marks an increase of Rs. 2.50 per quintal over the 1984-85 statutory minimum price. In addition, the ratio of levy; free-sale sugar has been changed to 55: 45 from the existing 65: 35. These changes in policy should help the sugar mills to clear the cane dues more expeditiously.

Now I will give a slight clarification on this. Many of the Members have said that the levy and non-levy ratio from 65:35 has been changed to 55: 45 and this will only give the sugar industry, the sugar magnates anything between Rs. 125 crores to 500 crores, and the figures just go on mouniting of you add zeros after the decimal point. So, any figure is good enough without substantiating any thing. Now 425 u e give grams per capita ner month sugar anota to the States and this comes to about 3.13 lakh tonnes per month. Annually comes to 37 lakh tonnes. Plus, there are defence requirements, there are festivals and then there are certain operating stocks which are necessary and, therefore it comes to about 40 lakh tonnes. 65 · 35 ratio has been kept for a long time specially till jast year and up this year because our production was around 60 lakh tonnes, 40 lakh tonnes against 60 lakh tonnes is two thirds, hence the ratio of 65:35. Due to certain steps having been taken by Government, both of the Centre and in the States and the concerted action, it is expected that vield will be 65 lakh tonnes and with the carry over of our sugar stocks of

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year we will be able to manage this levy sugar which is committed to the public distribution system at a ratio of 55: 45. At the same time this 10 per cent extra sugar into the open market will help in stabilising the market and the prices in the market because there will be more sugar supply. This will help the liquidity position so that the farmers will get their arrears quickly and they will get better remunerative prices from the factories. It is not to line the pockets of the industry, as has been mentioned nor to line the pockets of the sugar tycoons or sugar barons, but this is a means to enable the farmer who is not being given timely payment and a remunerative payment to get this. That is why this step has been taken

As I mentioned earlier, two of important sectors of imports in the food sector are edible oils and sugar and we are committed to an economy of selfsufficiency. The twin objective of the rievious Plan and this Plan is to achieve selfsufficiency and self-reliance. In fact one of the hon. Members did mention that from the PL 480 days, today we are in a position of food security wherein we have full food self-sufficiency and self-reliance and we are in a position also to be able to help our jess fortunate brethern in Africa and other countries as well because of hard workput in by our farmers and scientists and by following correct policies, although some of the Members said that we are not following the correct policy and that our policy is wrong. This was also very emphatically mentioned by our Prime Minister when he had gone for the Festival of India to the United States. When the Secretary of State in his luncheon banguet praised India's performance in the last three decades, our Prime Minister had this to say: "From a country which has received a lot of aid from your country through PL 480 and although you given us many good advices, we took our own counsel, and today happily we are not in the company of Ethiopia and other countries which had taken your advice But we took our own counsel and today we are in a position not only to achieve selfsufficiency but also to feed and render help to people who are not as fortunate as we are." Therefore we have followed the

correct policies, we have pursued the correct policies and we have given right priorities. There is nothing wrong with our priorities or policies—neither long-term nor short-term. Therefore, today we are in a position to have this liberty to achieve selfsufficiency and self-reliance even on the food front.

Importance

Some projections have been made in the Approach to the Seventh Five Year Plan. Some figures have been quoted. I do not know what source they are from But I am not trying to join issue on that. But from the Approach to the Seventh Five Year Plan, our emphasis would be on increasing productivity of the sugarcane. And the projection for consumption of sugar which has been steadily rising is expected to be 9.8 million tonnes or about 10 million tennes in 1989-90. And the steps which are sought to be taken in this Seventh Plan would give a projection for production of capacity of about 10.7 million tonnes by 1989-90. This is expected and envisaged because one cannot guarantee from today. There are agro-climatic conditions, there are vagaries of weather and there are various other fatcors. There is the world factor also. The long-term solution to the problems of sugar industry lies in harmonious blending of the interests sugarcane growers, manufacturers and consumers of the sweetening agents-sugar gur and khandsari-through a rational pricing policy for sugarcane and sugar. This is in the Approach to the Seventh Five-Year Plan.

Mr. Gurupadaswamy also wanted we should have a long-term perspective plan for sugar, may be a five year plan. This is exactly what we are doing at the moment and when we have finalised our policy we shall come to the House, we shall take the House into confidence and we shall have the benefit of the suggestions, observations and advice of the hon. Members. As I have said, whatever has been said today, both in letter and spirit, I shall have it examined by my Department. I have accepted it in letter and spirit, although not the thunder. I will have the lightning part of it examined and see how we derive benefit from the counseli of the hon, Members.

So, we are committed to a food security which will give us self-reliance and selfsufficiency, and we are committed to 1educing our imports. Honourable Members today mentioned-I think one hon. Member quoted from a newspaper—that Rs. 6,000 crores is the balance of payments. We would like to reduce our dependence. It is for this reason that last week or the week before that, when I was facing the House on the price rise of essential commodities, I had mentioned that Government has taken a deliberate and conscious decision to raise the price of certain items because we would like to give remunerative prices to our farmers—the producers—so that the production and availability increase. Therefore.our dependence on imports has to come down. I had given various figures and various items and I need not repeat them and waste the time of the House.

I have already answered about the diversion of sugarcane. There has been a diversion, as mentioned by some of the Members, of more than 4 lakhs hectares as , well as some diversion from the available sugarcane production to other unorganized items like khandsari and gur because of the upward trand in prices in khandsari and gur as well as the delay in payment of dues by vacuum pan sugar factories. These are some of the reasons which compelled the Government to take a look and see how the farmers could get a more remunerative price and, therefore, from Rs. 14 a quintal as the statutory minimum price, it was raised to Rs. 16.50 a quintal at the recommendation of the Commission on Agricultural Costs and Prices.

Now, Shri Kalpnath Rai Ji wanted to know about it. It was only in March this year that our present Prime Minister had announced that the Agricultural Prices Commission would undergo a metamorphosis and it would be converted into a Commission on Agricultural Costs and Prices, because that would be the ideat thing. There are no bureaucrats there, as Mr. Kalpnath Rai has said. The Chairman has to be an economist. The Chairman is an economist—Dr. Bhalla from the Jawaharlal Nehru University.

The other Member is Dr. Tyagi, who is also another economist. There are no burcaucrats at the moment.

SHRI PARVATHANENI UPENDRA: We wanted farmers. representatives.

SHRI K. P. SINGH DEO: There will be various other representations and, I am sure, the honourable House would want that we have eminent people to serve on this Commission so that we get the benefit of their advice and expertise.

SHRI KALPNATH RAI: By what time will it be constituted?

SHRI K. P. SINGH DEO: Their conditions of service, other perquisites-everything-are being looked into. Their terms of reference are being looked into so that in the country we get the best to advise because. as you said. us this is a national problem which affect every individual Indian as well as outsiders. So, it takes some time. But I have been informed that both the Departmetn of Finance and the Agriculture Ministry are closely looking at this and very shortly we will have the Members.

SHRI PARVATHANENI UPENDRA: Farmers' representaives.

SHRI K. P. SINGH DEO: As you know, from the irrigated areas as well as non-irrigated areas the farmers will be there. It will not be a bureaucratic committee as the apprehension is. It will be a bureaucratic committee as the apprehension is. It will be a Commission of experts.

SHRI KALPNATH RAI: By what time will it be constituted?

SHRI K. P. SINGH DEO: I cannot give that. As I said, if I say something, if I give a date, I will have to stick to it. Otherwise, you will bring a privilege motion against me.

SHRI PARVATHANENI UPENDRA: You give the outer limit.

SHRI KALPNATH RAI: One minute, Sir.

न्नादरणीय मंत्री जी, एक साल पहले

श्रि कल्पनाथ रायो

बम्बई में ब्रादरणीय राजीव जी ने घोषणा की कि एप्रीक तरल प्राईस कमीशन की जगह एप्रीक ल्वरल कास्ट एंड प्राइम कमीशन बनाने की हम घोषणा करते हैं। एक साल बीत गया है एक साल के बाद भी एप्रीक ल्वरल कास्ट एंड प्राइम कमीशन नहीं बना। मैं हाथ जोड़ कर प्रार्थना कर रहा हूं कि केवल यही बता दीजिए कि एप्रीक ल्वरल प्राइस एंड कास्ट कमीशन श्राप 6 महीने में, एक साल में बनाएं, पर टाइम बाउंड कर दीजिए।

SHRI K. P. SINGH DEO: Mr. Vice-Chairman, it is difficult for me to give a cut-off date.

SHRI PARVATHANENI UPENDRA: It is a very pathetic appeal.

SHRI K. P. SINGH DEO: But the hon. Member's obseravtion has been noted by me. I shall convey it to my colleagues. I am sure, they are also equally keen that we should have all the members of the Commission functioning and that the Commission functions. But at the moment it has two members. We have to fill up two other members, and then it is expected to be expanded. So, they are trying to locate two right persons for the Commission, and, therefore, their conditions and various modalities are being worked out. I shall convey the feelings of the House. I am sure, my colleagues will not be impervious to this.

SHRI PARVATHANENI UPENDRA: It will be appointed by the Agriculture Ministry.

SHRI V. NARAYANASAMY (Pondicherry): Some scientists from agriculture side should also be appointed.

SHRI K. P. SINGH DEO: Many Members wanted sugar mills in their respective states. They have been saying that their States alone would be able to meet India's entire requirements and that we would not have to import anything at all. Sir, I would like to share some information with the House, that as on 7th November, 1985 the installed capacity of sugar mills was 73.48 lakh tonnes. The utilisation of licensed capacity has been assumed to be 95 per cent. And the

average capacity utilisation in the last three years has been: 1982-83 it was 124.92 per cent. That was the bumper year. In 1983-84 it was 85.66 per cent. In 1984-85 it was 84.17 per cent. The capacity utilisation of sugar factories depends on cane availability. The position as regards the cane area, production and cane utilisation by sugar factories which have been commented upon by the Members, the diversion and going to other areas, which also has been coming down is that in 1982-83 cane area the hactares was 33.57 lakh hectares: the total cane production was 189.5 million nes; and the percentage of cane utilised by factories was 43.60. In 1983-84 the cane area was 31.10 lakh hectares; the total cane production was 174 million tonnes. and the percentage of cane utilised by factories was 33.30. There is a marked diversion from this because of the fact that there was a glut, and the farmers did not get a remunerative price. Neither were they paid in time and adequately. 1984-85 it further decreased to 29.92 lakh hectares. The total cane production came to 173.60 million tonnes, and the percentage of the cane utilised by factories was 35.67. Therefore, the recent step taken by Government is in totality of the cntire thing. To reverse this trend we have taken the course to suggest a statutory minimum price of Rs. 16.50 per quintal to which the State Governments will also be adding various other factories to give a State advisory price which, I have already mentioned, in certain States, it is Rs. 24, and in certain other States it is Rs. 23. There is nothing to prevent getting higher price.

We have only suggested a statutory minimum price to safeguard the interests of the farmers but not the mill-owners.

There was some mention about the productivity of sugarcane. Let me give authoritative figures which will revealing factor. Our productivity was 56.44 tonnes per hectare in 1983. world's productivity is 57.73 per hectare the highest is the United States, 86.75 Mauritius 78.57, and Australia 73.53 There are many countries which are below out productivity. The productivity of Pakistan is 36.68 per heactare Brazil's

productivity is 61.80 per hactare which is higher than ours. Cuba's productivity is 53.66 less than ours. Then coming to the productivity State-wise, the highest is Tamil Nadu 92.24 then followed by Mahatashtra with 90.30. The All India average is 55.9 in 1983-84 season.

SHRI KALPANATH RAI: What about Uttar Pradesh and Bihar?

SHRI K. P. SINGH DEO: Uttar Pradesh is 46.34 and Bihar 30. 44 per hactate.

Therefore, in the Seventh Plan, the strategy is that the productivity of sugarcane which has remained stagnant during the last five years the aim would be to stabilise its area which is slightly at lower I level and concerted measures will be taken for increasing the average yield of sugarcane. The record production achieved in 1982 was entirely due to area expansion I agree which some hon. Members that the sugarcane occupies the field for a long time and requires lot of water and fertiliser. The production of sugarcane is influenced, to a large extent, by sugar policy and the price paid for sugarcane by sugar factories. integrated An approach to sugarcane development to meet the requirements of sugar, khandasari is, therefore, quite crucial. Therefore, this is exactly what. . .

SHRI KALPNATH RAI. What about economic development?

SHRI K. P. SINGH DEO: I am coming to that, I will answer all your points.

The hon. Member, Shri Kalpnath Raiji had also mentioned about price parity. Now, I would not like to go into the entire economics of the entire price policy. Regarding parity between industrial agricultural sector, enough has been said There are no two opinions about that, I Would just like to give certain indices and figures. which will, I hope, satisfy my hon. friend. Now, the list of commodities sold by the agricultural sector is wheat, jowar, bajra, maize, barley, paddyl rice, grain, milk and milk products, fruits and vegetables and gur. For intermediate consumption, groundnut, rapeseed mustard, linkeed. sesamum, castorseed, jute,

cotton, sugarcane, tobacco, rubber are sold by the agricultural sector.

Now, I will give the list of commodities purchased by the agricultural sector for final consumption-cycles, paper and paper products, tanned. cured finished leather, tabacco (manufacture). textiles, drugs and medicines, cosmetics, soap and detergents, metal products, utensils, edible oils, sugar, salt, kerosene. matches, electricity, coal, services. The commodities purchased for intermediate consumption are, fertilizer, services and repairs, electricity, insecticides, (HS), oil cakes, drugs and medicines. The commodities purchased for capital formation are: cement, lime, transport, equipment, machinery and machine tools, iron steel and ferro alloy, logs and timber. agriculture powrah, bricks and tiles. If these indices are faken as 1971-72 the base year end 100 being the index number then the prices received and the prices paid, the percentage would be 88.4 per cent. This figure is arrived at, prices received over and prices paid multiplied by 100 that is the ratio.

If 1979-1980 is taken as the base year, 100 being the index number then the process received from 1980 to 85 and the prices paid comes to 99.7 per cent. In 1983-1984 it was 100.1 per cent.

So from these figures, you may like to ... draw your own conclusion whether there is parity or not or whether the Government has taken any steps for parity or not. Sir, most of the points I have answered. There is nothing new in this This was answered to by my debate. distinguished predecessor on the 30th of January when my friend, Shri Kalp Nath Rai, had raised a similarly worded Calling Attention in this very House. Not even a comma or a fullstop has been changed. So there is nothing new in it. He also wanted to know about research and development. We attach the highest importance to research and development. In this field also right from panditji, science and technology has been given a very eminent position in our country's planning and it reached its highest during late Smt. Indira Gandhi's time when a big boost to

Shri K. P. Singh Deo] R and D was given after the shabby treatment it had received from 1977 to 1979. The Indian Council of Agricultural Research has organised through a number of institutions and a number of private sectors many research and development projects.One is the Sugar Breeding Institute, Coimbatore, one is the Indian Institute of Sugarcane Research, Lucknow, All India Coordinated Research Project on Sugarcane with the Coordinated Unit of IRSR, Lucknow as well as 23 Research Centres, spread all over the country. Then, there are ad ad hoc research schems for specific problems on this subject where the allocation is to the tune of Rs. 3.47 crores on sugarcane research during the Sixth Plan which was also carried out. This is going to be augmented and apart from sugarcane, on sugar belt also, as I have said, Approach to the Seventh Five Year Plan wants that the productivity and the acreage are to be one of the prime factors in the production of sugarcane as well as production of sugar to achieve self-sufficiency and self-reliance. with this background, the statutory minimum price has been fixed and it is hoped that the State Governments will also take this into consideration for their various zones, and I am sure, the Hon'ble Members, who have been so vocal and so alert in the cause of farmers will also held in this regard by convincing their State Governments to give a better deal

SHRI PARVATHANENI UPENDRA: Sir, what we pointed out was, there is a fundamental defect in fixing these prices. One is: there is no relation between the statutory minimum price and the actual price. You fix it at Rs. 16 whereas the actual price is Rs. 26 or Rs. 27 and who actually is paying the difference—whether the State Government or so many factories taking loans from the Government and the Banks? How you reconcile this thing? Second thing is; while fixing

to the farmers.

even this statutory price, you are not taking the cost of production of the farmer or what he would have got by the cultivation of another crop, you are only taking the levy sugar price, what it should be, and working backwards as to what should be the cane price. That is the fundamental difficulty. How will you sovle this?

SHRIK, P. SINGH DEO: Sir, I think, the Hon'ble Member did not hear me correctly or probably. I was not audible to him. When the statutory minimum price is fixed, this is one of the criteria. The cost of production and also the return to the grower from the alternative crops is taken into consideration. This is what I said in the beginning. These are taken into consideration and also in consultation with the State Governments, Sugarcane growers as well as at the millers. Then the Bureau of Industrial Cost and Prices and the Commission on Agriculture Costs and Prices. After consultation with these agencies, this figure is arrived at. It is not something by guess work. It is not emotional, sentimental or guess work. It is based on consultation with the various sectors as well as the experts that this thing has been arrived at and after doing arithmetics, mathematics and economics. Thank you

श्री रामचन्द्र विकलः रिसर्च सैन्टरों पर लागत मूल्य क्या है। मरकार का जो रिसर्च मैन्टर है वहां पर लागत मूल्य क्या है?

THE •VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): The House is now adjourned till 11 a.m. tomorrow, the 3rd December, 1985.

The House then adjourned at thirty-six minutes past seven of the clock till eleven of the clock on Tuesday, the 3rd December. 1985.